



The Orissa Gazette

EXTRAORDINARY

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CUTTACK, MONDAY, SEPTEMBER 28, 1942.

HOME DEPARTMENT.

SPECIAL SECTION.

NOTIFICATION.

The 28th September 1942.

No. 3326-C.—Whereas in the opinion of the Governor of Orissa, the places hereinafter mentioned, namely :—

- (1) the Congress Ashram at Karadabadi, Gangupur P. S. in the district of Ganjam,
- (2) the Khaddar Store at Jeypore in the district of Koraput, and
- (3) the office of the Kotpad Congress Committee at Kotpad in the district of Koraput,

are used for the purposes of unlawful associations, to wit, the associations, declared unlawful by the notification of the Government of Orissa in the Home Department (Special Section) No.137-Res., dated the 9th August 1942, issued under section 16 of the Criminal Law Amendment Act, 1908 (XIV of 1908);

Now, therefore, in exercise of the powers conferred by section 17A of the said Act, the Governor of Orissa declares the aforesaid places to be notified places within the meaning of section 17A of the said Act.

By order of the Governor,
J. BOWSTEAD,
Chief Secretary to Government.